

**CURRICULUM OF REFRESHER COURSE FOR ADDITIONAL
DISTRICT JUDGES**

I. CIVIL PROCEDURE CODE

- i. Suits by indigent person – Principles and Procedure
- ii. Law of Injunction – Interim Injunction
- iii. Inherent Powers
- iv. Decree – Preliminary Decree and Final Decree
- v. How to expedite the disposal of Execution Proceedings
- vi. Order 41 and the provisions regarding Additional Evidence and Additional Documents

II. CODE OF CRIMINAL PROCEDURE

- i. Framing of charge
- ii. Revisions – Its early disposal
- iii. Appeals
- iv. Sentencing policy
- v. The principles of bail and anticipatory bail
- vi. Order under Section 332 and Remand under Section 228

III. INDIAN PENAL CODE

- i. Various offences triable by Sessions Court

IV. EVIDENCE ACT

- i. Dying declaration – Its importance
- ii. Burden of proof

- iii. The Doctrine of Estoppel
- iv. Evidentiary value of tape recorded conversation in trap cases

V. LIMITATION ACT

- i. Important Provisions of Limitation Act

VI. COURT FEES ACT AND SUITS VALUATION ACT

- i. How to value the suits and courtfees payable on various suits

VII. NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES ACT

- i. Trial, offences and sentence under the Act.

VIII. LEGAL SERVICES AUTHORITIES ACT

- i. Legal Aid
- ii. Settlement of pre-litigation cases

IX. PREVENTION OF CORRUPTION ACT

- i. Cases of disproportionate property
- ii. Sanction of prosecution

X. MOTOR VEHICLES ACT

- i. Liability of owner, driver and Insurance Company
- ii. How to apply Multiplier
- iii. Disbursement of compensation

iv. Compensation under Section 163-A and 166

XI. ARBITRATION AND CONCILIATION ACT

i. Interim measure – Its procedure

XII. LAND ACQUISITION ACT

i. Principles of assessment of compensation

XIII. PROBATION OF OFENDERS ACT

i. Sections 3 to 6 with reference to Section 360 Cr.P.C.

XIV. MUNICIPALITIES AND MUNICIPAL CORPORATION ACTS

i. Election Petitions

XV. M.P. PUBLIC TRUST ACT

i. Reference

XVI. INDIAN SUCCESSION ACT

i. Grant of Probate

XVII. MEDICAL SCIENCE AND EXPERT'S REPORTS – ITS IMPORTANCE

XVIII. CONSTITUTION OF INDIA

i. Fundamental Rights and basic structure

XIX. CYBER OFFENCES AND CYBER LAWS

XX. SPECIFIC RELIEF ACT

- i. All important provisions of the Act

XXI. INTERPRETATION OF STATUTES

XXII. HUMAN RIGHTS

XXIII. ENVIRONMENTAL LAWS

XXIV. COMPUTERS

- i. Advanced working knowledge of Hardware and Software

XXV. GENERAL

- i. Judicial Ethics
- ii. Code of Conduct for Judges
- iii. Appreciation and Marshalling of Evidence
- iv. How to expedite the disposal of pending cases
- v. Departmental Enquiries – Procedure
- vi. Recreation Activities – Indoor-outdoor games, swimming, horse riding, etc.
- vii. Yoga classes